

CS No. 10383/16

Satyender Singh & Ors. Vs. Gulab Singh & Ors.

16.07.2020

Present: None.

The matter is fixed for reply and arguments on the application under Order VI Rule 17 CPC. However, the court staff informs that despite various attempts, contact with ld. counsels for the parties could not be established. In view of the same, the matter stands adjourned.

Be listed for reply and arguments on the aforesaid application on **22.10.2020.**


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi 16.07.2020